

Section 13 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that no school or person shall, while admitting a child, collect any capitation fee and subject the child or his or her parents or guardian to any screening procedure.

(c) The issues regarding provision of adequate school infrastructure, engagement of qualified and appropriately trained teachers, terms and conditions of service of teachers etc. have been addressed through various provisions of the RTE Act and the Norms and Standards specified in the Schedule of the Act.

(d) Sarva Shiksha Abhiyan (SSA) programme will be the main vehicle for implementation of the provisions of the RTE Act. In 2010-11, a Central budget allocation of Rs.15,000 crore has been presented to Parliament for SSA programme. Central budget allocation is not made state-wise. Funds are provided to each State/UT based on their approved Annual Work Plan and Budget for the year as per the funding ratio applicable in that year.

Financial assistance to NGOs

3910. SHRI KISHORE KUMAR MOHANTY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether under any scheme financial assistance is provided by his Ministry to NGOs in Orissa;

(b) if so, the details of funds allocated with year of allocation in last three years, organization-wise and scheme-wise;

(c) the achievement made, so far, scheme-wise; and

(d) the list of NGOs of Orissa blacklisted by his Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Yes, Sir. The details are available in the Annual Reports of this Ministry for the Years 2007-08 (Annexure-II to V, pages-286-315), 2008-09 (Annexure – 10-15, pages 325-359) and 2009-10 (Annexure-10-15, pages 348-374). The major Initiatives and Achievements made by the Ministry of HRD are available in Annual Report for 2009-10.

(d) Not applicable.

Neighbourhood schools in Tamil Nadu

3911. SHRI N. BALAGANGA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of neighbourhood schools required in Tamil Nadu for effective implementation of the Right of Children to Free and Compulsory Education Act for children between 6 to 14 years;

(b) whether expenditure for establishment of neighbourhood schools would be shared by the State and Central Government; and